

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
NEW DELHI, WESTERN ZONE, BENCH AT PUNE
ORIGINAL APPLICATION NO. 108 OF 2022**

In the matter between:

Mr. Nandakumar Pawar

... Applicant

Vs

Maharashtra Industrial Development Corporation

& Ors.

... Respondents

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Advocates for Respondent No.5

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In the matter between:

Mr. Nandakumar Pawar ... Applicant

Vs

Maharashtra Industrial
Development Corporation
& Ors. ... Respondents

**Affidavit-In-Reply on behalf of Respondent
No.5 to the Original Application.**

Dated this 8th day of March 2023



Vidhii Partners, Mumbai
Advocates for Respondent No.5
Ground Floor, Construction House
5, Walchand Hirachand Marg,

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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Maharashtra Industrial Development Corporation

& Ors. ... Respondents

AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT

NO.5;

I, Deven Soni, the Chairman of Respondent No. 5, the Authorised Signatory of the Respondent No.5, having office address at Plot No 7, Commercial Zone, Phase1, MIDC, Dombivli East , do hereby solemnly affirm and state as under:

1. I am the Authorized Signatory of the Respondent No.5, having my address as mentioned above and I am competent, authorized, and able to depose the present Affidavit. I have perused and made myself conversant with the contents and record pertaining to the present Application and I am otherwise, well aware of the facts and circumstances of the present case from personal



knowledge as also office records and thus, competent to depose the same. I say that I am filing the present Affidavit in Reply for the limited purpose of opposing the reliefs as sought for by the Applicant. I crave leave to file a further detailed affidavit/additional affidavit along with supporting documents if the circumstances so warrant.

2. At the outset, I deny each and every averment made in the present Application which is contrary to and/or inconsistent with that which is stated in the present Affidavit and humbly submit that nothing contained in the Memo of Application shall be deemed to have been admitted by or on behalf of the Respondent No.5, merely for want of specific traverse. I clarify and submit that the averments made herein are in the alternative and without prejudice to one another.
3. Respondent No.5 states that on reading of the captioned Original Application in its entirety it is clear that the original applicant is attempted to raise the following issues / substantial questions of laws in the Original Application:



- A) **Illegal industrial encroachments in the Industrial Area of Dombivali, Phase-I and Phase-II;**
 - B) **Allegations with regards to non-compliance of the provisions of the Boilers' Act, 1923;**
 - C) **Alleged storage of hazardous materials in contravention to the provisions of Development Control Regulations for MIDC Rule, 2009;**
 - D) **Illegal structures under Maharashtra Industrial Development Act, 1961;**
 - E) **Accidents caused in Industries;**
 - F) **Non-compliance of the order dated 25th June 2021 passed by the Hon'ble National Green Tribunal in Original Application No.134 of 2021.**
4. Prior to dealing with the aforesaid allegations, at the cost of reiteration, the Respondent No.5 states that none of the allegations/substantial issues of law sought to be raised in the captioned Original Application fall within the ambit of this Hon'ble National Green Tribunal ("NGT"). It is well settled principle of law that the NGT being a creation of the NGT Act, 2010, is bound by the parent Act. A perusal of the NGT Act,



more particularly, Schedule-I of the NGT Act, lists the acts with respect to which the National Green Tribunal has jurisdiction. It is pertinent to note that none of the allegations/substantial issues of law sought to be canvassed in the Original Application fall within the Schedule-I of the NGT Act. Therefore, this Hon'ble Tribunal ought not to entertain the captioned Original Application as the Original Applicant ought to have approached appropriate forum for dealing with the alleged issues as raised in the captioned Original Application.

5. At the further outset, the Respondent No.5 states that the Respondent No.5 is merely a representative Society wherein various industries voluntarily become members for the overall welfare of all the industries in and around vicinity. It is pertinent to note that various allegations have been made against various individual industries in the captioned Original Application. The Respondent No.5 in its capacity of merely being an association, is not in a position to deal with the allegations made against such individual members. In the absence of such parties, the OA is hit



by non-joinder of necessary parties and is required to be dismissed on this ground alone.

BRIEF BACKGROUND OF RESPONDENT NO. 5

6. To address and resolve the problems of the industries, KALYAN AMBERNATH MANUFACTURERS ASSOCIATION (“KAMA”) was formed with the motive of being an independent body of organization of the industries to solve their own problems. It began with the inclusion of large industrial units but soon after noticing the transparency of the association, even small-scale units also got inculcated into KAMA. As on date, KAMA represents all kinds of industries- large, medium, and small scale. KAMA and its members collectively contribute to nearly 60-70% of the industrial turnover in the area with an amount of Rs 1013 crores in the form of Export. The association currently houses approximately 600 members with a capital investment of over Rs. 3000 crores and provides employment to more than one lakh workers.



7. KAMA operates in a systematic manner through its Executive Council, with a representation of each area and sector of the industry. There are Sub-committees set up that focus on various issues including Safety in the industries, Small Scale Industries, Textiles, Manpower, Taxation, Environment, and utilities. The Office Bearers are diligent in performing their duties and are available on a weekly schedule. The Executive Council meets every month to review the progress of the activities undertaken and to discuss the action plan of the association.

Activities Carried Out By Respondent No.5 Kama

8. Industries had numerous infrastructural challenges at the time KAMA was established. KAMA actively sought to lessen the challenges by efficiently resolving the topics of concern through its diligence and tenacity. KAMA increased its activities and turned into a proactive forum for its members to address their complaints with organisations like MSEDCL, MIDC, KDMC, Sales Tax, and ESIC, which included issues on subjects of power, fuel, raw materials, security, suburban railways, water supply, pollution control, maintenance of roads, taxation, etc.

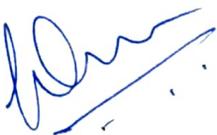


after demonstrating its effectiveness in the establishment of industrial estates. KAMA serves as the voice of the local business community on all issues pertaining to the expansion of the industry.

9. A number of seminars, training sessions, conferences, and meetings with various agencies are also organised by KAMA. To have a consistent and coordinated approach in executing the law, KAMA usually publishes a quarterly Bulletin circular on the latest notifications and changes in any law impacting the industries. This publication also includes KAMA's position on the problem. KAMA frequently hosts a variety of industry-related awareness seminars for both employees and employers.

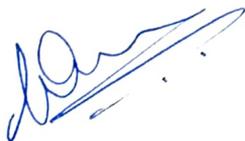
Activities carried out by Respondent No.5, KAMA in respect to Environment, Health and Safety;

10. KAMA has taken the lead in carrying out actions in the environmental, health, and safety sectors while maintaining an objective viewpoint to protect the interests of its members and at the same time assist in reducing the pollution issues. Through its assistance, annual tree planting activities are carried out, and two



common effluent treatment plant has been established in the region.

11. On the critical subjects of fire fighting, industrial safety and health, etc., KAMA regularly organises training sessions. There are around 1200 commercial transport drivers that have received emergency response training.
12. Mutual Aid Response Group (“MARG”) is one of the activities conducted by KAMA executed in order to enable different industries can come together and create a platform to help each other during an emergency. It is worth mention that the recent accident that occurred in Dombivli MIDC, where MARG representatives immediately offered services was even recognised by Kalyan Dombivali Municipal Corporation. MARG along with a team from Thane participated in the mock drill at Gharda Chemicals, as part of the disaster management plan, which helped to further enhance online disaster



management. Hereto annexed as **Exhibit-A** is a tabular column describing the important activities carried out by KAMA.

Changes brought out by Respondent No. 5 in various industries.

13. Due to the continuous efforts of the Respondent No.5, KAMA in educating, promoting and inculcating green and sustainable methods, the following changes have been brought about in the industries;
 - a. All textile processing units have altered how they handle grey fabric, doing away with the need for chlorine cylinders across Dombivli, MIDC.
 - b. To prevent unwanted events businesses have decreased the number of raw materials they keep in hand.
 - c. All units have reduced the amount of main hazardous substances they were storing and have come out of MAH (Major Accidental & Hazardous Units) category.
 - d. A large number of enterprises have switched from effluent discharge to zero liquid discharge.



- e. To increase the calibre of the effluent emitted from their businesses, the various industries have upgraded their ETP.
- f. Bag filters and wet scrubbers have been installed in the industries to lessen the smoke and particulate matter pollution.
- g. A lot of enterprises have shifted to fuel free of LDO and furnace oil.
- h. Online pH metres, flow metres, and NRV have been placed in every industry, and they are all connected to CETP through SCADA.
- i. Dombivli's CEPI score has significantly improved. from 76 in 2017 to currently being around 60.5.
- j. To resolve industrial accidents as soon as possible, KAMA has established an emergency control centre. List of equipment provided is attached as **Exhibit-B**.
- k. Since the Probace Incident in 2016, the MARG Committee has been extremely active.



- l. As of now, MARG Members watch over and drive the ECC Center.
- m. The KAMA Members are offering an on-site emergency vehicle that is properly designed to handle industrial incidents, mostly gas leaks and fires. Attached hereto is a list of the equipment that the on-site emergency vehicles are equipped with the support of KAMA, Respondent No.5.
- n. There are two cameras in each of the MIDC phases. To monitor the entire Industrial area, one in each Phase. A 1.5-kilometre radius is covered by these cameras.
- o. Through contributions from the industries, KAMA is able to offer all of the aforementioned amenities. The project's overall costs comes to Rs. 58 lakhs.
- p. Local crisis group meetings are conducted regularly since the year 2018.
- q. At the Century Chemicals Training Hall in Shahad, KAMA regularly offers a one-day drivers training programme for



drivers who transport hazardous materials. Up till this point, almost 5000 drivers have received training.

MUTUAL AID RESPONSE GROUP (MARG)

(Associated with Kalyan Ambernath Industrial Association)

Background:

14. The development of industry is essential for each nation's economy. With development of industries there is an inherent risk that it could cause issues like accidents, pollution, etc. In certain accidents, the neighbourhood may be affected by their impact. A prompt and appropriate local response has the particular benefit of reducing these impacts. MARG is a volunteer organisation established in several industrial estates in Maharashtra under the direction and supervision of the Joint & Deputy Director of Industrial Safety & Health (DISH) with the goal of cooperating by pooling resources to address crises. Respondent No.5 established MARG by bringing together specialists from diverse Dombivli industrial areas' sectors, medical professionals, and safety experts for efficient emergency response.



Objectives:

15. MARG as a concept has a special multiplier impact since it envisions resource optimization. MARG is an acronym meaning "showing the way for unity in diversity" in the native tongue. The goal of MARG is to quickly provide extra resources and help to the affected region in order to handle significant catastrophes during industrial and vehicular accidents. To identify and utilize the available resources effectively to mitigate emergency effects and efficiently achieve the following;
- A. Minimize loss of life, property and human suffering
 - B. Support the industries all
 - C. Technical Expertise on Chemical Safety
 - D. Fire Prevention and Control
 - E. Emergency Control Facilities
 - F. Information sharing on Hazardous Chemicals
 - G. Preparation of 'Green Book': a ready reckoner of industries
 - H. Safety training, Awareness programmes, Seminars
 - I. Visual display of Safety information
 - J. Assist Government agencies in case of Off-Site Emergency



16. A bare perusal of the aforementioned activities carried out by the Respondent No.5, KAMA makes it clear that being an environmental conscious association, it has been continuously taking active efforts to improve the environment and eliminate any kind of pollution.
17. The Respondent No.5 shall now deal with the allegations raised in the captioned Original Application;

Illegal industrial encroachments in the Industrial Area of Dombivali, Phase-I and Phase-II;

18. The Respondent No.5 states that it is the allegation of the Original Applicant that various industries have violated the Development Control Regulations and have allegedly encroached into open spaces. At the cost of repetition, the Respondent No.5 states that this Hon'ble Court ought not to entertain the allegations *qua* DCR violations, as the same is beyond the acts mentioned in schedule I of the NGT Act.
19. Without prejudice to what is stated hereinabove, the Respondent No.5 states that even otherwise, the allegations with regard to illegal encroachments, are vague and appear to be a fishing

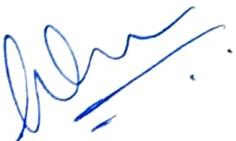


inquire without any specific details. Further, the Respondent No.5 is unable to categorically deal with the allegations with respect to industries adumbrated in the Original Application as some of these Industries are not even members of the Respondent No.5 Society and in any case, it is well established that when parties against whom allegations are made, are not parties to the proceedings, such allegations ought not to be considered.

20. In these premises, the Respondent No.5 states that there is absolutely no substance in the Original Applicant's allegations with respect to illegal encroachment. Without prejudice, even assuming that there is illegal encroachment, the original applicant ought to approach the appropriate forum for the same.

Allegations with regards to non-compliance of the provisions of the Boilers' Act, 1923;

21. The Respondent No.5 reiterates that this Hon'ble Court ought not to deal with any of the alleged violations under the Boilers Act, 1923. The Respondent No.5 states that the allegations with respect to the Boilers are not only vague but are also completely



baseless and false. The Respondent No.5 states that it has obtained information under the provisions of the Right to Information Act, 2005 with respect alleged to accidents caused due to violations of the provisions of the Boilers Act, 1923, which categorically states that no major accident has taken place in relation to the Boilers as alleged in the captioned Application. Hereto marked and annexed as **Exhibit-C** is a copy of the RTI Application dated 19th January 2023.

22. Therefore, the Respondent No.5 states that there is absolutely no substance in the allegations raised by the Original Applicant with respect to the violations of the provisions of the Boilers Act, 1923.

Alleged storage of hazardous materials in contravention to the provisions of Development Control Regulations for MIDC Rule, 2009.

23. The Respondent No.5 states that the original applicant has sought to raise allegations qua violations of the provisions of Development Control Regulations. It is reiterated that this Hon'ble Court ought not to deal with the same and the original



applicant ought to have approached the appropriate forum. The Respondent No.5 states that all its members are law abiding citizens and comply with all of the existing law including the DCR Regulations. Therefore, the allegations with respect to the hazardous storage materials is completely false and baseless.

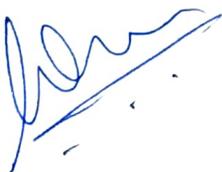
24. Without prejudice to what is stated hereinabove, the Respondent No.5 states that even otherwise accidents caused due to storage of chemicals and handling of chemicals is extremely rare.

Accidents caused in Industries;

25. The Respondent No.5 states that as detailed out hereinabove, the Respondent No.5 being an environmentally conscious association is taking all steps within their abilities to ensure there are no accidents within the industries, in the event there are accidents the same is dealt with appropriately, thereby minimising the damage and ways to eliminate/decrease pollution.



26. It is pertinent to point out note that all the allegations with respect to Industrial Accidents has duly been taken cognizance of by this Hon'ble National Green Tribunal in Original Application No.134 of 2021. The Respondent No.5 states that the Order passed in O.A. No.134 of 2021 has been challenged before the Hon'ble Supreme Court. Therefore, the issue with respect to the alleged industrial accidents is *subjudice* before the Hon'ble Supreme Court. In these premises, this Hon'ble Tribunal ought not to entertain any allegations with respect to the alleged industrial accidents which already pending before the Hon'ble Supreme Court of India.
27. Without prejudice to what is stated hereinabove, even otherwise, almost all the accidents appear to be of the year 2012, which is clearly hit the law of limitation as detailed out in the Interim Application on maintainability filed on behalf of the Respondent No.5. The Respondent No.5 further states that specific allegations are raised *qua* individual industries, wherein some of them are not even a member of the Respondent No.5 Society.



Therefore, the Respondent No.5 states that it is not in a position to deal with the allegations made against specific industries.

28. It is pertinent to note that many of the accidents listed in the OA are pertaining to non industrial areas. All calls made to Fire Brigade seem to have been listed without even confirming authenticity.
29. Thus, in light of the facts stated hereinabove, the Respondent no.5 states that there is absolutely no strength in the allegations raised by the Original Applicant with respect to alleged industrial accidents.

Non-compliance of the order dated 25th June 2021 passed by the Hon'ble National Green Tribunal in Original Application No.134 of 2021;

30. The Respondent No.5 states that the original applicant has attempted to mislead the Hon'ble Tribunal into believing that the order dated 25th June 2021 has not been complied and has been voluntarily flouted by various authorities. The Respondent No.5 states that the order dated 25th June 2021 has been challenged



before the Hon'ble Supreme Court. In fact the Hon'ble Supreme Court vide its order dated 1st April 2022 in Civil Appeal No. 2045-2046 of 2022 was pleased to grant a stay with respect to the order dated 25th June 2021. In these premises, the question of not complying with the order dated 25th June 2021 does not even arise.

31. Without prejudice to what is stated hereinabove, even otherwise, it is well settled principle of law that an Original Application cannot be filed under the provisions of the National Green Tribunal seeking implementation of an order of this Hon'ble Tribunal.
32. In light of the facts stated hereinabove, the Respondent No. 5 states that this Hon'ble Tribunal ought to dismiss the Original Application with exemplary costs on the Original Applicant for not satisfying his; a) credentials; (b) the prima facie correctness or nature of information given by him; and (c) the information provided in the Application are not vague and indefinite. The information in the Original Application should have at least



shown the gravity and seriousness involved. A party ought not to be allowed to indulge in wild and reckless allegations besmirching the character of others; and/or harass any citizen under the garb of Petition filed in the interest of Environment; and/or be permitted to pursue mischievous petitions seeking to assail, for oblique motives, justifiable actions carried out as per extant law. In such cases the Tribunal ought to be extremely careful to see that under the guise of redressing a public grievance, a party is not abusing the process of law as sought to be done in the instant case.

33. Respondent No. 5 states that the answering Respondent will not be dealing with the Original Application in seriatim more particularly since the entire bogey of allegations and contentions raised in the Original Application have been dealt with and answered in terms of the above. The Respondent No. 5, however, expressly craves leave to file an additional Affidavit dealing with the Memo of Application in a paragraph-wise manner, if the circumstances so warrant. Nothing shall be deemed to have



been admitted by the present Respondent, unless expressly admitted herein, merely for want of specific traverse.

34. Respondent No. 5 states that the issues and grievances raised by the Original Applicant stand fully answered in terms of all that is stated hereinabove and thus, the Original Applicant has failed to make out a cogent and compelling case for grant of any reliefs by this Hon'ble Tribunal.
35. The Respondent No. 5 further submits that the answering Respondent has filed a Miscellaneous Application/Interlocutory Application seeking dismissal of the Original Application challenging the maintainability of the same. Respondent No. 5 states and submits that this Hon'ble Tribunal be pleased to decide such Application at the outset prior to proceeding further in the Original Application.
36. The Respondent No. 5 submits that the Original Applicant has presented a case, replete with bald allegations, surmises and conjectures and has failed to make out a cogent and compelling case for grant of reliefs by this Hon'ble Tribunal.



37. In the premises therefore, the answering Respondent submits that the Original Application be dismissed by this Hon'ble Tribunal with the imposition of costs.

Solemnly affirmed at Pune)

Dated this 8th day of March 2023)



Advocates for Respondent No. 5



Respondent No. 5

Before me,

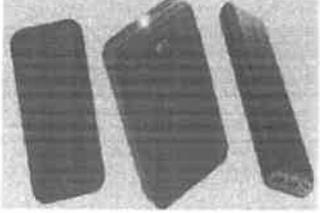
EXHIBIT A**List of activities undertaken by KAMA**

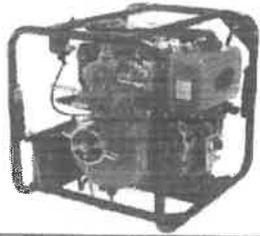
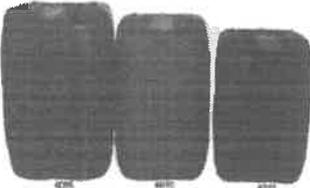
Sr. No.	Particulars
1.	Creation of a proactive forum for members to redress their grievances with agencies like MSEDCL, MIDC, KDMC, Sales Tax, ESIC, KAMA used to tackle problems of industries on the subjects of power, fuel, raw materials, security, suburban railways, water supply, pollution control, maintenance of roads, taxation, etc.
2.	Organisation of seminars, training programs, conferences and meetings with different agencies
3.	Publication of a periodical Comprehensive Directory of all industries in the KAMA Area forming a very valuable tool for potential customers and suppliers of KAMA member industries
4.	Publication of a quarterly bulletin circular on the latest notifications and changes in law affecting the industries including KAMA's stand on the issue to have a uniform and united approach implementing it

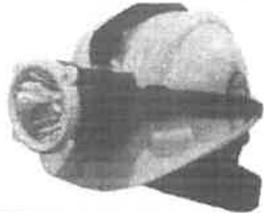
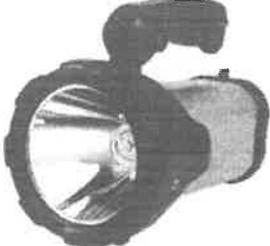
5.	Organising and conducting various Awareness Seminars for Employees and Employers in matters related to the Industries
6.	Periodically organising and conducting Safety Seminars & Training Programmes for the industries workers/management staff/Safety Officers since the year 2016
7.	Facilitation of the formation of the Common Effluent Treatment Plant in its area
8.	Annual Tree Plantation Activity
9.	Organising and conducting seminars and workshops for creating awareness of pollution problem and laws relating to pollution

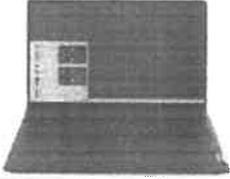
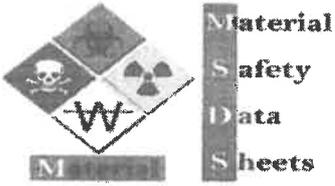
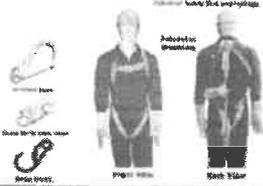
EXHIBIT B

LIST OF EQUIPMENTS

Sr. No.	Item	Quantity
1	Self Conatined Breathing Apparatus (SCBA) 	2 Nos.
2	Megaphone 	1 No.
3	Walkie Talkie 	5 Nos.
4	Power Banks 	5 Nos.
5	Fire Suits 	5 Nos.

6	Portable Fire Extinguishers 	8 Nos.
7	Portable Fire Pump 	1 No.
8	AFFF Foam Bank 	1 ton
9	Helmets with face shield 	6 Nos.
10	Cartridge Mask 	5 Nos.

11	Safety Goggles 	6 Nos.
12	First Aid Kit 	8 Nos.
13	Helmet with camera and torch 	5 Nos.
14	Torches 	6 Nos.
15	High Vis jackets 	25 Nos.

16	Toolkit 	1 No.
17	Laptop 	1 Nos.
18	Oxygen Cylinder (12 lits) 	10 Nos.
19	SDS and List of Antidotes 	1 Booklet
20	Safety belt 	6 Nos.
21	Nebulizer 	4 Nos.



महाराष्ट्र शासन
कामगार विभाग
बाष्पके संचालनालय

☎ ०२२-२६५७९२०९ / ९३०४ / ९३५२ कामगार भवन, ७ वा मजला, प्लॉट क्रं.सी- २०, ब्लॉक- ई,

☎ ०२२-२६५७९२८३

वांद्रे-कुर्ला संकुल, वांद्रे (पू), मुंबई- ४०० ०५९.

E-mail: dirsb.mumbai@maharashtra.gov.in, https://mahakamgar.maharashtra.gov.in, http://www.mahaboiler.in

क्रमांक:एसबी.९/ बंभाई /जिएल.९२४/२०२३/ 1195

दिनांक : 19 JAN 2023

प्रति

श्री.देवेन सोनी,
कल्याण अंबरनाथ मॅनुफॅक्चरर्स असोसियेशन,
प्लॉट नं.७, कर्मर्शियल झोन, फेज ९,
एमआयडिसी, डोबिवली, ठाणे-४२९ २०३.

विषय : माहितीचा अधिकार अधिनियम, २००५ अंतर्गत माहिती..

संदर्भ : आपला माहितीचा अधिकार अधिनियम २००५ अंतर्गत,

दिनांक ०९/०९/२०२३ (आ.क्र.२०९९) रोजीचा अर्ज..

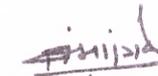
महोदय,

उपरोक्त विषयाच्या बाबत आपणांस कळविण्यात येते की, आपला दिनांक ०९/०९/२०२३ रोजीचा माहितीचा अधिकार अधिनियम, २००५ अन्वये केलेला अर्ज या संचालनालयास दिनांक १६/०९/२०२३ रोजी प्राप्त झाला आहे. संदर्भित अर्जाच्या अनुषंगाने आपणास पुढिल प्रमाणे कळविण्यात येत आहे.

कार्यालयीन अभिलेखानुसार मागील १० वर्षांमध्ये (२०१३-२०२२) डोबिवली एमआयडिसी मध्ये कोणत्याही प्रकारचा बाष्पक अपघात झालेला नाही.

सदर माहितीने आपले समाधान न झाल्यास आपण प्रथम अपिलीय अधिकारी श्री.ग.दा.वानखेडे, सहसंचालक, बाष्पके संचालनालय, महाराष्ट्र राज्य, मुंबई यांचेकडे ३० दिवसांच्या आत अपील करण्यास हरकत नाही.

आपला


(बं.भा.इंगळे)

जन माहिती अधिकारी तथा उपसंचालक,
बाष्पके महाराष्ट्र राज्य, मुंबई.

RTI - APPLICATION FORM

1 message

KAMA Dombivli <kamadombivli@gmail.com>

Fri, Dec 30, 2022 at 6:34 PM

To: KAMA Dombivli <kamadombivli@gmail.com>, dirsb.mumbai@maharashtra.gov.in, JALARAM ORGANICS

<devensoni1969@rediffmail.com>, dsbmumbaiho@gmail.com

Dear Sir,

Please find attached herewith the RTI Application form duly filled in.

Best Regards,
Deven Soni
Hon. Chairman

 **RTI - STEAM BOILER.pdf**
1323K

RTI Application Form
FORM 'A'

See Rule 3(1)

I. D. No.....

(For Office Use Only)

To

The Director

Steam Boiler & Inspection (M.S.)

7TH Floor, Kamgar Bhavan Survey No. 20

Block No. 20E, Bandra Kurla Complex

Bandra East, Mumbai 500 051

- 1.Full Name of The Applicant : Shri Deven Soni,
2. Organization Name/ Hon. Chairman of KAMA
Kalyan Ambernath Manufacturers'
Association
M: 7045658745
3. Permanent Address : Plot No. 7, Commercial Zone, Phase 1,
MIDC, Dombivli East – Email:
Kamadombivli@gmail.com

4. Particulars of The Information Solicited:

- a) Subject Matter of Information : **i. Details of blasts in boilers in Dombivli MIDC during the last 10 years.**
ii. Details of blast in boilers in Maharashtra during last 10 years.

b) The period to which relates : **2013-2022**

c) Specific Details of Information required: **As specified above.**

d) Whether information is required by Post or in person : **By Post**

e) In case by Post (ordinary/registered or speed post): **Speed post**

5. Is this information not made available by public authority under voluntary disclosure? : **No**

6. Do you agree to pay the required fee? : **Yes.**

7. Have you deposited application fee? : I undertake to pay the same the moment you inform me about the availability of the information and document asked for.

8. Whether belongs to below Poverty Line category? : **No.**

Place: Dombivli

Date: 30.12.2022.

Signature of Applicant

